

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9

**IA 1401(MB)2024
IN C.P. (IB)/747(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES:

Vistra Itcl (India) Limited

Vs

Kakade Estate Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Ruturaj Bankar, Ld. Counsel for the Applicant present. Mr. Yash Jaiswal a/w Mr. Vidit Divya Kumat, Ld. Counsel for the Respondent No. 1 present. Adv. Manasi for the Respondent Nos. 2 & 3 present.
IA-1401/2024
2. This is an Application filed under Rule 11 of NCLT Rules by the Applicant seeking amendment to the memo of parties and cause title to the IA-5762/2023.
3. The prayer is sought by the Applicant, the same is allowed.
4. Counsel for the Applicant is directed to serve the amended copy to the Respondent(s). Respondent(s) are directed to file reply within three from the date of receipt of copy after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. In view of aforesaid, the present Application is disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)